

there is no obligation on the part of the Government to permit facilities for carriage of goods, etc. At the same time, in the last part of the answer, he has stated that permission has been given to countries like USA, France, Burma, Canada, Iran, etc. I want to know as to what is the necessity for the Government to permit the USA Government again to over-fly our country.

**SHRI SURENDRA PAL SINGH:** There appears to be a little confusion in the mind of the hon. Member. We have allowed military aircraft of USA and other countries to overfly our country, but not to service their missions in this country or elsewhere or to carry any goods etc. for them. These were military aircraft passing over this country and we gave them permission on reciprocal basis. What we have banned are military aircraft, coming to India carrying supplies to the missions and other establishments in this country. That was banned. But the over flights are not banned in this country. Any friendly country can ask for such permission and permission is given on the basis of merit.

**श्री झारखण्डे राय :** क्या यह बात सही है कि पिछले 10 सालों में भारत सरकार ने नार्थ वियतनाम पर बम्बार्डमेंट करने के लिए या हथियार ले जाने के लिए साउथ वियतनाम को अमरीका के जो पैनिंग विमान जाते रहे हैं उन को जाने की आज्ञा दी है ?

**श्री सुरेन्द्र पाल सिंह :** सब से पहले तो मैं यह बात साफ कर दूँ कि कोई भी मिलिट्री एअर-क्राफ्ट लड़ाई के हथियार ले कर या लड़ाई के लिए सैनिकों को लेकर हमारे मुल्क के ऊपर से नहीं जा सकता। जिन जहाजों को इजाजत दी गई है, ये वे जहाज थे जिन में न मिलिट्री परसोनल थे और न लड़ाई का सामान था।

### Return of Former Bangladesh Refugees to India

\*550. **SHRI PILOO MODY:** Will the Minister of LABOUR AND REHABILITATION be pleased to state the number of such former refugees from Bangladesh as have returned to India during the last two months?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA):** According to the information so far received from the State Governments and the rehabilitation projects in India, about 1400 families of migrants, who had come to India prior to the 25th March, 1971 and had gone over to Bangladesh after its liberation have returned to India during the last two months.

### Delay in Implementation of Kudremukh Iron Project in Mysore

\*551. **SHRI M. RAM GOPAL REDDY:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether delay has been reported in the implementation of Kudremukh Iron Project in Mysore; and

(b) if so, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN):** (a) and (b). Government have approved the Kudremukh Project, in principle. However, an investment decision and sanction to the project can be given only after satisfactory arrangements are made with regard to the marketing of the iron ore slurry from Kudremukh. The question of delay in the implementation of the project does not arise at this stage.

**SHRI M. RAM GOPAL REDDY:** what is the total cost of the project?

**SHRI SHAHNAWAZ KHAN:** Approximately Rs. 174 crores.

**SHRI M. RAM GOPAL REDDY:** Will it be a Central project or will the State also contribute something?

**SHRI SHAHNAWAZ KHAN:** It is a Central project with foreign collaboration.

**SHRI K. P. UNNIKRISHNAN:** Would you link it up with the iron ore reserves in Calicut?

**SHRI SHAHNAWAZ KHAN:** No, Sir.  
**Industrial Cables (India) Limited**

\*552. **KUMARI KAMLA KUMARI:** Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 778 on the 16th November, 1972 and state:

(a) whether the Office of M/s Industrial Cables (India) Limited in New Delhi has violated the Bonus Ordinance by paying only 4 per cent Bonus for the year ending 31st October, 1971 to its ex-employees; and

(b) whether the Central Government are collecting this information for legal action against this firm?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA):** (a) and (b). As already stated in reply to Unstarred Question No. 778 on the 16th November, 1972, the matter falls in the State sphere. It is for the Government of Punjab to verify the complaint and take such action as may be deemed necessary. The matter has been brought to their notice.

**कुमारी कमला कुमारी :** इनका सारा आफिस दिल्ली में है, लेकिन इसकी जांच करने के लिये हमें राज्य सरकार पर निर्भर करना पड़ रहा है—यह कैसी बयत है, मेरी समझ में नहीं आ रही है? जब आप के कर्मचारी जांच के लिये जीवन-सारा बिल्डिंग गये तो उनको खिला पिला कर वापस बोझा प्रिमा बयत और उन्होंने यहाँ लिख कर ज्ञापन दिया कि यह सत्य सरकार से सम्बन्धित मामला है—यह बात समझ में नहीं आती है। व राष्ट्रपति के अध्यक्षता के अनुसार

उनको 14 परसेन्ट बोनस मिलना चाहिये, तो उनको 4 परसेन्ट बोनस दिया गया, यदि आप चाहें तो मैं उन कर्मचारियों को पेश कर सकती हूँ जिन्हें 4 परसेन्ट बोनस मिला है—यह कैसी बात है?

**श्री बालगोविन्द वर्मा :** श्रीमन्, इसमें कम्पनी का हेड आफिस राजपुरा पंजाब में स्थित है इसलिये पञ्जाब गवर्नमेंट एप्रोप्रिएट एग्यारिटी होने के नाते से कार्यवाही कर सकती है। हाँ, उनका आफिस एक दिल्ली में है और हमारे मंत्रालय ने दिल्ली एडमिनिस्ट्रेशन से बातचीत की है और उनसे मालूम हुआ है कि मैसर्स इंडस्ट्रियल केबल्स (इंडिया) लिमिटेड ने अपने एम्प्लायर्ज को 4 परसेन्ट के हिसाब से बोनस दिया है और 10 परसेन्ट के हिसाब से एक्सप्रेशिया वेकेन्ट इस साल किया है। बाकी इसके रिकार्ड्स जो हैं वह राजपुरा में मेनटेन होते हैं इसलिये उसके बारे में कोई सूचना नहीं है, हमने पंजाब गवर्नमेंट को इसके बारे में लिखा है (स्वब-बाब)।

**कुमारी कमला कुमारी :** मैं माननीय मंत्री महोदय से जानना चाहती हूँ कि कितने लोगो को 4 परसेन्ट दिया गया और क्यों दिया गया और अभी तक इसके बारे में आपने पूरी जांच कराई है या नहीं? अगर नहीं कराई है तो क्यों नहीं कराई है?

**श्री बालगोविन्द वर्मा :** मैंने कहा कि 4 परसेन्ट दिया गया है और वर्तमान इम्प्लॉयर्स को 10 परसेन्ट एक्स-प्रेशिया भी दिया है। इस के बारे में हमने पंजाब गवर्नमेंट को लिखा है। क्योंकि वह एप्रोप्रिएट गवर्नमेंट है इसलिये उनको चाहिये कि प्राथमिक कार्यवाही करें, यदि कोई उल्बन्धन किया गया है।

**WRITTEN ANSWERS TO QUESTIONS**  
**Reduction in Retirement Age of workers**

\*548. **SHRI C. K. JAFFER SHARIEF:** Will the Minister of LABOUR AND REHABILITATION be pleased to state: